

quantities are likely to some neighbouring countries.

[English]

Export of Basic Drugs and Finished Medicines

10461. SHRI K. MANVENDRA SINGH: Will the Minister of COMMERCE be pleased to state:

(a) whether same facilities are being provided for the export of basic drugs and finished medicines;

(b) if so, the reasons therefor; and

(c) whether Government propose to give more incentives for export of finished medicines?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SREEDHARAN): (a) Cash Compensatory support (CCS) and import replenishment are among the facilities granted for export of bulk drugs and formulations. CCS at 15% of fob value is admissible on export of drugs excluding 27 items in the negative list. CCS at 15% is also admissible on all drug formulations, including those manufactured out of the bulk drugs in the negative list.

Import replenishment at the rate of 15% of fob value of bulk drugs and at the rate of 20% of fob value of formulations is admissible against exports.

(b) CCS is intended to compensate unrebated indirect tax components, freight disadvantage and market development costs on the export product in due measure. Import replenishment provides inputs for export production.

(c) No such proposal is under consideration.

T.V. Serials/Feature Films Pending for Approval

10462. SHRI PRATAPRAO B. BHOSALE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether a large number of T.V. serials and feature films are pending with his Ministry for approval;

(b) if so, the names of these serials and feature films with specific reasons for pendency in each case;

(c) whether Government propose to revise its existing norms to accord approval to pending T.V. serials and feature films;

(d) if so, the details thereof; and

(e) the details of charges, if any, which are required to be paid by the producers of T.V. serials?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (d). The scheme for accepting new proposals under sponsored TV serials was suspended with effect from May 7, 1986. All proposals received by that date have since been processed and finalised. As regards proposals for telecast of feature films, received in large numbers, their examination is an on-going process. There is no proposal at present under the consideration of the Government to change the procedure for screening/selection of the offers for telecast of feature films.

(e) In accordance with the existing procedures, an applicant is not required to pay any processing fee for consideration of his proposal.